

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

UNSTARRED QUESTION NO:4586  
ANSWERED ON:20.08.2010  
PURITY OF WATER  
Nagpal Shri Devendra

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

- (a) whether the Government has received complaints regarding impurity of water even after purified by various R.O.s available in the market;
- (b) if so, the details thereof;
- (c) the details of standards set by the Government in regard to purity of potable water;
- (d) whether any punishment is prescribed for the violation of these standards by R.O. manufacturers;and
- (e) if so, the details thereof and, if not, the reasons therefore?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF HEALTH & FAMILY WELFARE (SHRI DINESH TRVEDI)

- (a)& (b) Government has received a report from an NGO alleging use of resins not registered with regulators, use of chemicals not specifically meant for purifying drinking water etc. in some R.O. equipments available in the market.
- (c) Bureau of Indian Standard specifications IS: 10500-1991 governs the quality of drinking water supplied by public agencies.
- (d) & (e) Packaged drinking water not conforming to the standards laid down under PFA Act/Rules attracts punishment under Section 16 of the PFA Act.